

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

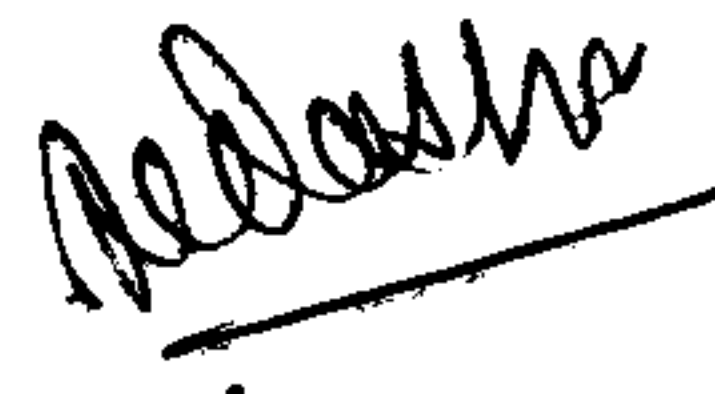

Co. Appeal No. 252/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Manish Tiwari
(Kanakdhara Bhuildinfra Pvt Ltd)
V/s.
ROC, Gwalior

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	es Ashish C. Doshi	PCS	Applicants	
2.	Nachiket Mehta	Advocate	Respondent IT Dept	

ORDER

PCS Mr. Ashish Doshi is present for the Appellant. Advocate Mr. Nachiket D. Mehta Dave is present for the Income Tax Department.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The representation of the Income Tax Department is received, through its Ld. Lawyer.

Ld. PCS appearing on behalf of Appellant submitted that he is ready to file income tax or any dues of the Income Tax Department.

The arguments of learned PCS as well as Learned Counsel for the Respondent (Income Tax Department) are heard.

The order is reserved.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018